

PUNJAB VIDHAN SABHA

Bill No. 5-PLA-2016

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS (AMENDMENT)
BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-Seventh Year of Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), in section 26, after clause (xi), the following clause shall be inserted, namely :— Amendment in section 26 of Punjab Act 23 of 1961.

“(xi-a) payment of premium on insurance of farmers, who sell their produce in the markets established under this Act;”.

3. In the principal Act, in section 28, after clause (xi), the following clause shall be inserted, namely :— Amendment in section 28 of Punjab Act 23 of 1961.

“(xi-a) payment of premium on insurance of farmers, who sell their produce in the markets established in the notified market area of a Market Committee constituted under this Act;”.

4. (1) The Punjab Agricultural Produce Markets (Amendment) Ordinance, 2016 (Punjab Ordinance No. 3 of 2016), is hereby repealed. Repeal and Saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

CHANDIGARH :
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.